



From

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
3. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
5. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
6. Registrar (Vigilance), High Court of Uttarakhand, Nainital.
7. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Principal Judge, Family Court, Dehradun and Judges, Family Court, Hardwar, Nainital, Pauri Garhwal & Udham Singh Nagar.
10. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, Distt. Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.

C.L.No. 02 /XVII-7/Admin.A/2015

Dated: July 29, 2015.

**Subject:** Regarding casual leave/special casual leave/station leave of judicial officers.

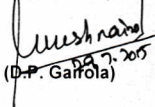
Sir,

On the subject noted above, I am to inform that the Hon'ble Court is pleased to resolve that, henceforth all the judicial officers' are directed to mention the name of the Station, during the period of their absence from duty on account of casual leave/special casual leave/station leave and to carry their working Official Mobile Phone with them during the period of leave i.e. all such leave must be applied in the enclosed proforma.

You are, therefore, informed accordingly.

Encl: As above

Yours faithfully,

  
(D.P. Garfola)  
29.7.2015

No. 4590 /XVII-7/Admin.A/2015

Dated: July 29, 2015.

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars, High Court of Uttarakhand, Nainital.
4. I/c N.I.C., High Court of Uttarakhand, Nainital.
5. Guard file.

Registrar General

**Application for Casual Leave/Special Casual Leave/ Station Leave**

1. Name of the Applicant (in full) .....
2. Designation .....
3. Place of Posting .....
4. Leave required from .....
5. Kind of leave .....
6. Reason/Purpose for leave .....
7. Permission for station leave required (Yes/No) .....
8. Saturday, Sunday and Holidays if any propose to be prefixed/ suffixed to leave
9. Number of days of leave:.....
10. Name of the Station to be visited and telephone number including official mobile phone number during leave .....
- (i) Postal address: .....
- (ii) E-Mail: .....
- (iii) Telephone: ( ..... ) (.....)
11. No. of days Casual Leave/Special Casual Leave availed before the date of this application .....

(Signature of Employee)

Dated.....

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(1) ..... days Casual Leave/ Special Casual Leave are due upto ..... (date)

(2) Remarks/Recommendations .....

Signature of dealing R.O./ ARO

Signature of dealing Section Officer/ Assistant Registrar

Sanctioned/ Not Sanctioned

Hon'ble the Chief Justice/ Hon'ble Administrative Judge